

Information in terms of Section 4 (1) (b) (xiv) of the Right to information Act, 2005

“Section 4 (1) (b) (xiv) details in respect of the information, available to or held by it, reduced in an electronic form;”

- **Orders, Judgments and Cause Lists are available on the website of Delhi High Court under relevant links.**
- **As on 20th April, 2026, 54 TB data of Pending & Decided Cases is available in electronic form.**

S. No.	Particulars	Particulars required to be uploaded on website under the link “RTI Disclosures and Rules (RTI Disclosures)”
(xiv)	Details in respect of information, available to or held by it, reduced in an electronic form	<p>1.All updated notifications and Practice Directions issued by this Court from time to time are available on the website of this Court i.e. www.delhihighcourt.nic.in</p> <p>2.Delhi High Court Rules Practice and Procedure, Vol.I to Vol.V are also available on the website of this Court named above.</p> <p>3. Delhi High Court (Right to Information) Rules, 2006 with latest amendments are also available on the website of this Court</p>